

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 209  
206/252/ND/2020**

**IN THE MATTER OF:**

**M/s. Excellion Capital Ventures Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 23.09.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**For the Income Tax Department**

**:Mr. Anand Bajpai, Adv.**

**:Mr. Deepak Anand and Mr. Vipul  
Agarwal, Standing Counsel**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant. The Learned Counsel for the Income Tax Department is present and he has submitted that last two years' 2017 and 2018 Income Tax Department returns are yet to be filed by the Appellant and the Income Tax Department has filed their reply on 10.09.2020. None appeared on behalf of the ROC at the time of virtual hearing of the matter, however it is understood from the Learned Counsel for the Appellant that Roc filed their reply in this matter. Order is reserved in this matter.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**